CENTRAL EXCISE: As on 1.1.1992 a sum of Rs. 7.80 crores approximately is outstanding against the Company.

(c) *INCOME TAX:* Outstanding demand of Rs. 83.72 lakhs cannot be recovered in view of stay granted by the Bombay High Court. Moreover, recently on 31.7.1992 a refund of Rs. 3.60 crores for A. Y. 1991-92 has been determined under section 143(1)(a).

CENTRAL EXCISE: The Central Excise demand could not be recovered as most of it is stayed by various authorities.

Deposit mobilisation by banks

3785. SHRI V. NARAYANASAMY: Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 85 given in the Rajya Sabha on 14th July, 1992 and state:

- (b) whether it is a fact that the foreign banks operating in India are ahead in deposit mobilisation as compared to various Indian Banks: and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAI.-B1R SINGH): (a) Reserve Bank of India (RBI) have reported that the rate o-f growth of deposits of foreign bnaks in 1991-92 was higher than the rate for Indian banks;

(b) The performance of foreign banks in Indian vis-a-vis public sector banks is not comparable because the bra nches of foreign banis India are located in metropolitan cities and port towns whereas the branches of public sector banks are spread all over the country covering semi-urban and areas also. Moreover, foreign banks have world-wide net works of branches which enable them to attract more deposits from Non Resident Indians.

Floating of bond for Krishna Valley projects

3786. SHRI SHJVAJIRAO GIRIDHAR PATIL: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that allocation for irrigation projects of Maharashtra is for short than the need for completing the Krishna Valley projects before the year 2000;
- (b) whether it is also a fact that Government of Maharashtra have requested him to grant permission to float bonds for public borrowings for the propose*, and
 - (c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RA-MESHWAR THAKUR): (a) It may not be possible for the Maharashtra Government to complete all the proposed major and medium irrigation projects in Krishna basin by the year 2000 on the basis of approved outlay as it stands now.

'b) and (c) Yess Sir. However, the present scheme of public sector bonds is restricted to only those undertakings where entire equity is held by Central Government.

Power pn jeots of, Maharashtra

3787. SHRI VITHALRAO MADHAVRAO JADHAV: SHRI SURENDBR SINGH:

Will the Minister of POWER be pleased to state:

- (a) what are the present status of pending power projects of Maharashtra namely, (i) Parlio (March 1986); (ii) Dabd combined Cycle Gas based (March 1989); (iii) Thakurli T.P.S. (Aug. 1983); (iv) Ujani (May 1978); and (v) Bhu-sawal B. capacity-2000 M.W. Pending since July, 1980; and
- (b) by when these will be cleared and completed?